

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY Bench.

O.A.No.

1 40 C . 475

712/93

100K

Shri John Kurian & Anr. Applicant(s)

Versus.

Union of India & Anr.

Respondent(s)

DATE OF DECISION 4-11-93

( For Instructions )

1. Whether it be referred to the Reporter or not?

2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

(LAKSHMI SWAMINATHAN)
MEMBER (J).

CHAIRMAN/VICE CHAIRMAN/
Member

for reference

8

# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH.

## Original Application No.712/93.

Shri John Kurian & Anr.

Applicants.

V/s.

The Estate Manager, Old C.G.O. Bldg., Annexe, 3rd floor, M.G.Road, Bombay - 20 and Anr.

. Respondents.

Coram: Hon'ble Ms.Lakshmi Swaminathan, Member(J). •

### Appearances: -

Applicants by Shri M.A.Mahalle. Respondents by Shri V.S.Masurkar.

#### Judgment: -

Heard Shri M.A. Mahalle, counsel for the applicant and Shri V.S. Masurkar for the respondents.

- 2. This application has been filed by the applicants S/Shri John Kurien and Bhagayya Shankarayya Swamy under section 19 of the Administrative Tribunals Act, 1985 impugning the eviction notice dt.24.1.1992, and the order of eviction dt. 14.7.1993 passed under sections 4 and 5 of the Public Premises (Eviction of Unauthorised Occupants) Act, 19710 (hereinafter referred to as the Act).
- 3. The facts of the case are that the applicant No.1 had been allotted Quarter No.43 at Wadala, Bombay on 11.4.1989. He has stated that vide letter dated 26.4.1989 he had intimated in the prescribed form to the Estate Officer through the Head of the Department that he is sharing the accommodation with Applicant No.2 Shri Bhagayya Shankarayya Swamy, who is a Scientific Officer in the service of the Naval

y5-

Chemical and Metallurgical Laboratory, Bombay with whom the applicant was also working. In the notice issued on 24.1.1992 by the Estate Manager, it was stated that it has been reported that the allottee, applicant No.1 of Quarter No.43 has completely sub-let the same to some unauthorised persons in contravention of the provisions contained in S.R. 317-B-20 of the Allotment Rules. The applicant ...
No.1 was also given an opportunity to represent his case before the authority. After certain time when the applicant states that the applicant could not meet the concerned officer, it is evident from the records that the applicant No.1 was given an opportunity to present his case, before the Estate Officer passed the impugned order of eviction dt. 14.7.1993.

against the aforesaid eviction order was that

(1) he was not furnished with the report on the
basis of which the show cause notice had been issued
stating that he had completely sub-let the quarter
and (2) the shows applicant No.2 who was sharing the
accommodation with him under the rules, was not given
a notice required under section 4 of the Act.

The main grievance of the applicant No.1

it is seen that the main issue is not regarding the sharing of accommodation of the quarter allotted to applicant No.1 with applicant No.2, but the question whether the same had been completely sub-let to applicant No.2 contrary to the provisions of S.R. 317-B-20(2) of the Rules. Before passing the impugned order of eviction, the applicant No.1 had been given an opportunity of hearing by the Estate Officer.

19

13

....3.